Guideline for Chief Minister Relief Fu	nd,2020.



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PART-- I--Orders and Notifications by the Government of Tripura, The High Court, Government Treasury etc.

GOVERNMENT OF TRIPURA CHIEF MINISTER'S SECRETARIAT

NO.F.6(1)/CM/RLF/2018/2540

Dated, Agartala, the 19th May, 2020.

NOTIFICATION

Subject: Guideline for Chief Minister's Relief Fund, Tripura.

The Chief Minister's Relief Fund (CMRF) has been established as a benevolent fund with donation/ contribution from the public/ organization/ institutions. The resources of the CMRF are now utilized primarily to render immediate relief to persons/ families distressed due to natural calamities or any other reasons and for treatment purpose.

The sanctions from this Relief Fund are being made with the approval of the Chief Minister.

2. Cases eligible for Assistance:

- i. Ex-gratia/ relief/ compensation to the survivors of the deceased persons due to natural calamities and any other disaster.
- ii. Relief to persons affected by calamities or violence.
- iii. Assistance to deserving poor persons who cannot meet expenses of their medical treatment.
- iv. Relief to the persons in distress condition.

Note: - The Hon'ble Chief Minister may relax any or all of the criteria in deserving cases to mitigate the hardship of the applicant/ person. The Hon'ble Chief Minister may sanction any amount, in favour of any person/ persons for any purpose on humanitarian ground.

3. Procedure for release and utilization of fund:

- i. The fund would be under the overall control of the Chief Secretary, Govt. of Tripura.
- ii. Chief Secretary may delegate the power to any suitable officer of appropriate rank for administering the fund and its supervision.
- iii. A monthly reconciliation statement shall also be prepared for appraisal of the Chief Secretary.

- iv. Overall supervision, monitoring and control of fund regarding deposit, allocation and audit will remain with the Chief Secretary.
- v. For sanction of any fund, file shall be routed through the Chief Secretary.
- vi. Secretary to the Chief Minister will issue sanction memo.
- vii. Fund will be disbursed through the concerned SDMs to the beneficiaries or directly to the person/ family or through Government agency after taking approval of the Hon'ble Chief Minister.
- viii. In case of ex-gratia/ relief for deceased persons, payment will be made to the survivors of the deceased person and the survivors would be ascertained by the concerned SDM.

4. Monitoring and maintenance of the fund:

- The Bank Accounts will be operated by DDO and Cashier jointly. Cheques shall have to be signed by DDO and the Cashier jointly.
- ii. The DDO and Cashier shall be responsible for maintenance of proper accounts of the transactions.
- iii. Cash book, cheque/ draft receipt registers and cheque issue registers shall be maintained by the DDO and Cashier.
- iv. DDO shall ensure that monthly reconciliation of the cash analysis with the bank accounts is done.
- v. Banks shall provide the weekly bank account statements in detail.
- vi. The cash book, records and bank pass books, Fixed Deposits and Registers should be inspected by the Chief Secretary at least once in a quarter.
- vii. Annual account shall be prepared by any Chartered Accountant firm or any other agency as decided by the Government.
- viii. Audit shall be carried out by the Directorate of Audit, Department of Finance, Govt. of Tripura once in a year or as decided by the authority.
- ix. If any conflict arises, final decision will be taken by the Chief Secretary; if necessary with the views of the Finance Department.
- x. Receipt and acknowledgement shall be given to the donor.

5. Raising of fund:

- The fund is being run by the benevolent donations from the citizen/ society/ organization etc.
- ii. To facilitate the donor more than one bank account may be maintained and online facilities may be made available.

6. Income tax relaxation:

- i. Permanent Account Number (PAN) shall be maintained for the fund.
- ii. As per the provision of section 80G of the Income Tax Act, 1961, 100% of the amount donated by the donor in the Chief Minister's Relief Fund is eligible for deduction in computing the total income of the donor.

By order of the Governor

Special Secretary
Government of Tripura